

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.296 of 2015 & IA Nos.477 of 2015 and 478 of 2015,
IA Nos. 473 of 2015 and 474 of 2015 in DFR No. 2430 of 2015,
IA No. 475 of 2015 in DFR No. 2377 of 2015 and
Appeal No.21 of 2016 & IA No. 244 of 2016**

Dated : 22nd Sept. 2016

In the matter of:

A.No.296 of 2015 & IA Nos.477 of 2015 and 478 of 2015,

Reliance Infrastructure Ltd. ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant :
Counsel for the Respondent(s) :

IA Nos. 473 of 2015 and 474 of 2015 in DFR No. 2430 of 2015

Kamlesh Lalji Gaglani ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant :
Counsel for the Respondent(s) :

IA No. 475 of 2015 in DFR No. 2377 of 2015

Harishchandra Yaswant Govalkar ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant :
Counsel for the Respondent(s) :

Appeal No.21 of 2016 & IA No. 244 of 2016

Municipal Corporation of Greater Mumbai ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant :
Counsel for the Respondent(s) :

ORDER

As agreed by the parties, the matters are for hearing on **18th October, 2016.**

Court Master

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